

27th November, 2006

Notification No. 117 / 2006-Customs (N.T.)

S.O. (E). - In exercise of the powers conferred by sub-section (1) of section 4 and sub-section (1) of section 5 of the Customs Act, 1962 (52 of 1962), the Central Board of Excise and Customs hereby makes the following amendments in the notification of the Government of India in the Ministry of Finance (Department of Revenue), No.96/2006-CUSTOMS (N.T.), dated the 5th September, 2006, S.O.1430(E), dated the 5th September, 2006, namely :-

In the table to the said notification, serial numbers 1, 4, 6 and 7 and the entries relating thereto under columns (2) and (3) shall be omitted.

F.NO.437/ 10 /2006-CUS.IV